#### Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

# LOK SABHA UNSTARRED QUESTION NO. 1435 TO BE ANSWERED ON 03.05.2016

#### QUALITY OF ALCOHOL

1435. SHRI BHAGWANTH KHUBA:

### Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION milkork ekeys [kk vks kept] vks kept for j.k eathbe pleased to state:

- (a) whether nearly 93% of alcohol consumed in the country is hard liquor;
- (b) if so, the details thereof;
- (c) whether most of the alcohol produced and sold in the country is of very low quality/grade in comparison to that of other countries;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken to ensure production and sale of good quality liquor in the country?

#### **ANSWER**

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#### THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

- (a) & (b): Madam, no such data is maintained by FSSAI as the mandate of FSS Act, 2006 Rules and Regulations made thereunder to ensure the safe and wholesome food to the consumers.
- (c) & (d): Madam, no separate data is available w.r.t. alcohol in FSSAI. However, the consolidated details of samples collected, tested, found not conforming and action taken during the year 2014-15 and 2015-16 (1<sup>st</sup> April to 30<sup>th</sup> Sep. 2015) based on information provided by the State/U.T Governments is enclosed at Annexure I & II respectively.
- (e) : The implementation and enforcement of Food Safety and Standards Act, 2006 primarily rests with the State/UT Governments. Surveillance, monitoring inspection and random sampling of food products is being done by the Officials of Food Safety Departments of the respective States/UTs to check compliance of the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations made thereunder. In cases where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006.

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### STATEMENT REFERRED IN REPLY TO PARTS (c) & (d) OF LOK SABHA UNSTARRED QUESTION NO.1435 FOR 3.05.2016 REGARDING QUALITY OF ALCOHOL.

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Annual Public Laboratory Testing Report for the year 2014-2015										
Sr. No.	Name of the State/ U.T.	Total No. of samples taken	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties			
					Criminal	Civil	Convi ctions	Penalties/ Amount raised in Rupees		
1.	A & N Islands	17	16	4	0	0	0	14/ Rs.4,55,000		
2.	Andhra Pradesh	2788	2788	290	338	78	0	Rs.51,63,020		
3.	Arunachal Pradesh	292	258	29	2	14		7		
4.	Assam	595	595	74	28	32	8	Rs. 70,000		
5.	Bihar	1763	1320	7		16		5/ Rs. 38,000		
6.	Chandigarh	102	102	5	5			Rs. 1,50,000		
7.	Chhattisgarh	133	133	27	14	41		16		
8.	Dadra & N.H	9	2	Samples are an	alysed by Gui	arat State I	Laboratory	7		
9.	Daman & Diu	65	65	3		3		3/ Rs.30,000		
10.	Delhi		1480	148						
11.	Goa	798	800	81	1	4	4(12)	Rs. 4,35,000		
12.	Gujarat	11981	11700	1243	37	465	30	178/Rs.56,13,500		
13.	Haryana*	989	989	105	08	114	6	Rs.1,500		
14.	Himachal Pradesh	796	725	461	34	42	18	Rs.8,88,500		
15.	Jammu & Kashmir	2592	2462	621	17	401	243	Rs.19,76,600		
16.	Jharkhand	716	509	112	41	24				
17.	Karnataka	2154	2110	311	56			42		
18.	Kerala	3085	2735	464	41	161	0	280/ Rs.72,39,700		
19.	Lakshadweep							, ,		
20.	Madhya Pradesh	9532	9131	1412	127	716	418	418/ Rs.43,28,000		
21.	Maharashtra	8663	6985	1162	869	1426	75	Rs.1,65,41,499		
22.	Manipur									
23.	Meghalaya	47	34	4	0	4	2	1/ Rs.10,000		
24.	Mizoram									
25.	Nagaland	83	83	11	0	0	0	0		
26.	Odisha	544	544	112	0	1		1		
27.	Puducherry	1946	1946	39	0	0	0	0		
28.	Punjab	8053	7860	1458	846		82			
29.	Rajasthan*	3132	3031	747	158	222	116	Rs. 8,45,500		
30.	Sikkim									
31.	Tamil Nadu	2939	2873	1047	64	486	203	Rs.34,99,700		
32.	Telangana	363	312	32	4	24	11	10/ Rs.17,57,100		
33.	Tripura	933	933	2	0	0	0	0		
34.	Uttar Pradesh	14173	9605	4119	161	3489	186	1738/ Rs.5,98,08,106		
35.	Uttarakhand	1971	1356	233	5	117	0	80/Rs.5,06,489		
36.	West Bengal	120	120	65	0	17	0	1/Rs. 30,000		
	Total:	83265	74010	14599	2676	7860	1402	2795/ Rs.10,93,87,214		

Source:- State/UT Governments

Note: Annual Report of the States\* are awaited; Data for the same has been compiled on the basis of half Yearly reports

are furnished for the same

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## STATEMENT REFERRED IN REPLY TO PARTS (c) & (d) OF LOK SABHA UNSTARRED QUESTION NO.1435 FOR 3.05.2016 REGARDING QUALITY OF ALCOHOL.

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Sr. No.	Name of the State/ U.T.	Total No. of samples taken	No. of Samples Analysed	No. of Samples found adulterated and Misbrande d	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictio ns	Penalties/ Amount raised in Rupees
1.	A & N Islands	17	16	4	0	0	0	0
2.	Andhra Pradesh							
3.	Arunachal Pradesh	115	69	29	0	8	0	1/ 1000
4.	Assam				-		-	
5.	Bihar	1015	1040	39	0	66		4/ 20,000
6.	Chandigarh	96	96	12	-	12		2/ 1,02,000
7.	Chhattisgarh	486	486	167	0	28	0	30,000
8.	Dadra & N.H	40	40	5	-	3	-	1/ 10,000
9.	Daman & Diu	7	6	6				.,,
10.	Delhi	886	886	157	7		55	51,32,000
11.	Goa	504	512	62	0	3	1	1/ 5,000
12.	Gujarat	5422	5129	526	15	101	32	85/84,75,830
13.	Haryana	1437	1437	193	7	80	1	35/4,12,100
14.	Himachal Pradesh	296	305	55	19		20	1,80,000
15.	Jammu & Kashmir	1354	1215	334	1	335	215	22,14,400
16.	Jharkhand							, ,
17.	Karnataka	9476	7626	1043	22	0	0	2.76,700
18.	Kerala							,
19.	Lakshadweep							
20.	Madhya Pradesh	4905	4753	627	48	622	229	229
21.	Maharashtra	2019	1400	345	396	85	105011	12,25,500
22.	Manipur	67	67	0	0	8	8	8/ 1,64,000
23.	Meghalaya	97	77	56		4		, ,
24.	Mizoram	6	4	2				
25.	Nagaland							
26.	Odisha	86	86	25		1		
27.	Puducherry	1469	1469	41	0	2	2	2/ 20,000
28.	Punjab							
29.	Rajasthan							
30.	Sikkim							
31.	Tamil Nadu	1018	973	298	58	149	12	104
32.	Telangana							
33.	Tripura	513	466	9	5			
34.	Uttar Pradesh							
35.	Uttarakhand							
36.	West Bengal	102	101	71	1	13	0	0
	Total:	31,433	28,259	4,106	579	1,520	1,05,586	486/ Rs.1,87,23,530

Source:- State/UT Governments

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